

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 1196 of 2019

IN THE MATTER OF:

Chitra Deshmukh

...Appellant

Versus

Punjab National Bank & Anr.

...Respondents

Present:

For Appellant : **Mr. Saurabh Jain and Ms. Vidya Prabhakaran,**
Advocates

For Respondents : **Mr. Karan Gandhi, Advocate for 'Resolution**
Professional'
Mr. Pankaj, Advocate for the Bank

ORDER

16.01.2020 To give another opportunity, learned counsel for the Appellant is allowed to file an affidavit by 21st January, 2020 in terms of the order dated 17th December, 2019.

Mr. Pankaj, Advocate for the Punjab National Bank is allowed to file reply-affidavit by 27th January, 2020.

Post the case 'for orders on **29th January, 2020**. If no affidavit is filed by the Appellant, the appeal may be dismissed.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

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